

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4619
ANSWERED ON:22.04.2003
INVESTIGATION IN CORRUPTION CASES
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Will the Minister of COAL be pleased to state:

- (a) whether investigation cases of corruption filed against Chairmen/Managing Directors/ Directors of CoalIndia Limited and its ancillary companies is going on;
- (b) if so, the details thereof;
- (c) the number of officers against whom vigilance cases have been registered during each of the last three years till date alongwith the details of action taken thereon, ancillary-wise;
- (d) the number of officers against whom the cases of criminal and corruption are pending in his Ministry/Coal India Limited as on March 31, 2000;
- (e) the details of progress of inquiry made against them;
- (f) the details of promotions given to said officers, inspite of cases pending against them;
- (g) the reasons for not taking a final decision on the said cases till date;
- (h) whether his Ministry have taken steps for conducting vigilance enquiry for disposing of the said cases; and
- (i) if so, the details thereof ?

Answer

MINISTER OF COAL (SHRI KARIYA MUNDA)

(a) & (b) Ten investigations are going on in cases against CMDs/Directors of CIL & its subsidiary companies. The subsidiary-wise break-up is as under:-

ECL	BCCL	CCL	WCL	SECL	MCL	NCL	CMPDI	CIL	TOTAL
04	01	03	-	-	-	01	01	-	10

(c) The subsidiary-wise, year-wise details are given below: -

2000-2001

	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	CMPDI	CIL	Total
1 No. of officers involved	13	19	6	4	8	17	20	1	15	103
2 Under investigation	-	7	1	-	2	4	9	-	13	36
3 Punishment awarded	11	6	-	3	3	12##	1	1	2	39
4 Exonerated	2	6	5	1	3	1	10	-	-	28

2001-2002

	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	CMPDI	CIL	Total
1 No. of officers involved	24	16	7	10	22	18	15	1	15	128
2 Under investigation	18	7	-	-	10	10	11	-	14	70
3 Punishment awarded	6	8	1	8	11	8	4	1	1	48

4 Exonerated - 1 6 2 1 - - - - 10

2002-2003

	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	CMPDIL	CIL	Total
1 No. of officers involved	25	50	6	17	22	11	12	-	8	151
2 Under investigation	18	44	-	11	9	4	11	-	8	105
3 Punishment awarded	4	6	-	1	13	7##	1	-	-	32
4 Exonerated	3	-	6	5#	-	-	-	-	-	14

Cases closed after investigation.

Includes cases of administrative action.

(d) & (e) The CBI cases pending in the subsidiary companies of Coal India Limited as on 31.3.2000 and their present status is given below: -

	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	CMPDI	CIL	Total
1 No. of cases	10	68	1	1	6	15	-	5	-	106
A. Recommended for departmental action	7	14	-	1	2	9	-	-	-	33
(i) Punishment awarded	1	4	-	-	-	3	-	-	-	8
(ii) Exonerated	2	3	-	-	2	3	-	-	-	10
(iii) Pending	4	7	-	1	-	3	-	-	-	15
B. Recommended for prosecution	3	54	1	-	4	6	-	5	-	73
(i) Convicted	1	3	-	-	-	2	-	1	-	7
(ii) Acquitted	-	2	-	-	2	1	-	-	-	5
(iii) Pending	2	49	1	-	2	3	-	4	-	61

(f) As per rules, no executive against whom charges are pending has been promoted except few executives who have been granted ad-hoc promotion.

(g) The cases are pending at different stages of investigation or in courts.

(h) & (i) The pending cases are regularly reviewed to monitor their disposal.